

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 74  
TO BE ANSWERED ON 04.12.2023**

**NEW SCHEME FOR COMPLETE MEDICAL CARE FOR WORKERS OF  
UNORGANISED SECTOR**

**74. SHRI HIBI EDEN:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the rules/regulations and the guidelines for registration of workers especially in the unorganised sector under the Employees State Insurance (ESI) scheme;**
- (b) whether the Government has launched/ proposes to launch a new scheme for promotion of registration of employers and employees and if so, the details thereof including the salient features of the scheme;**
- (c) whether the Government has proposed to provide complete medical care to the employees/ workers of unorganised sector including Rikshaw pullers, Autorikshaw drivers, Anganwadi and ASHA workers and other such vulnerable groups under ESI scheme; and**
- (d) if so, the details thereof and the steps taken/ being taken by the Government in this regard?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a) to (d): The Employees' State Insurance Act, 1948 is applicable to all factories and establishments having ten or more employees, drawing wages up to Rs 21,000/- (Rs. 25,000/- for Persons with disability). As such, the Act does not apply to the unorganised sector.**

**In the Code on Social Security, 2020, provision of benefits to the unorganised sector is contained in section 45 and section 109 of the Code whereby the Central Government and the State Governments can frame scheme for unorganised workers. The Code has not come into force so far.**

\*\*\*\*\*